

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.78511 of 2018
And
Service Tax Cross Objection No.75663 of 2019**

(Arising out of Order-in-Appeal No.93/SLG-ST/2018-19 dated 22.06.2018 passed by Commissioner, Central Goods & Service Tax & Central Excise(Appeals), Siliguri.)

M/s. B.R. Enterprise,
(North Baluchar, Malda Sadar, Malda-732101, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate
.....Respondent
(Central Revenue Building, Haren Mukherjee Road, Hakimpara, Siliguri.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI S.S. GARG, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO 75241/2020

DATE OF HEARING : 4 February 2020
DATE OF DECISION : 4 February 2020

PER BENCH :

The appellant vide their application dated 14.01.2020 is praying for withdrawal of their Appeal under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the above submission of the appellant, the prayer for withdrawal of the appeal is allowed. Accordingly, the appeal is

dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/-

(S.S. GARG)
MEMBER (JUDICIAL)

Sd/-

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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